

will raise additional funds, if required, from financial institutions. Government of India will also meet the cost of setting up model villages, with required civic amenities and social infrastructure, for proper re-settlement of the affected families. In addition, adequate compensation will be paid for the land and other assets acquired.

[*Translation*]

Public Sector Undertakings In Bhojpur, Bihar

1694. SHRI TEJ NARAYAN SINGH: Will the PRIME MINISTER be pleased to state:

(a) the names of various Public Sector Undertakings in Bhojpur district of Bihar;

(b) whether the Union Government propose to set up some more units in the Bhojpur district;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether district Bhojpur has also been declared a 'backward' district; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) No Central Public Sector Enterprise is located with Registered Office in Bhojpur district of Bihar.

(b) and (c). There is no proposal under consideration of the Government presently to set up any new Central Public Sector Enterprise (CPSE) in Bhojpur district of Bihar. Investments in Central PSEs are made mainly on techno-economic considerations keeping in view also the need for balanced regional development.

(d) Yes, Sir.

(e) Does not arise.

[*English*]

Take over of Punalur Paper Mill

1695. PROF. K.V. THOMAS:
SHRI K. MURALEEDHARAN:

Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have received any representation from the Government of Kerala regarding taking over of Punalur Paper Mill by the Union Government;

(b) if so, the action taken thereon;

(c) whether Union Government have instructed the Hindustan Paper Corporation Limited Kerala to take over the Punalur Paper Mill; and

(d) if so, the action taken by Hindustan Paper Corporation Limited thereon?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) Yes, Sir.

(b) According to the findings of a feasibility study conducted by Hindustan Newsprint Ltd. at the instance of Government of Kerala, it will not be viable to run the mill in the present state of its plant and machinery.

(c) No, Sir.

(d) Does not arise.

Legislation to Freeze status of Religious Shrines

1696. SHRI LOKANATH
CHOUDHURY:
SHRI MITRA SEN YADAV:

Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under consideration of the Government of enact a legislation to freeze the status of all religious shrines in the country as on the day of independence; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) and (b). No proposal for enacting a law to maintain the *status quo* of religious shrines in the country is being considered by the Govt. at present. The Government has already initiated the process of dialogue with the parties connected with the dispute over Ram Janma Bhoomi-Babri Masjid and the Government will appropriately consider various suggestions having a bearing on communal harmony and public order.

Supreme court's Direction about composition of CAT

1697. PROF. P.J. KURIEN:
SHRI NANDLAL MEENA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Central Administrative Tribunal (CAT) consist of mainly retired civil servants;

(b) whether the Supreme Court had given any direction about the composition of the Central Administrative Tribunal;

(c) if so, the details thereof; and

(d) the steps taken to implement the Court's direction?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) No, Sir. The Central Ad-

ministrative Tribunal (C.A.T.) does not consist mainly of retired civil servants. Section 5(1)&(2) of the Administrative Tribunals Act, 1985 provides that the C.A.T. shall consist of a Chairman and such number of Vice-Chairmen and Judicial and Administrative members as the appropriate Government may deem fit and a Bench of the C.A.T. shall consist of one Judicial Member and one Administrative Member. Accordingly, Bench of Central Administrative Tribunal consists of Member (Judicial) who are appointed from legal and judicial stream and also Member (Administrative) appointed from the serving and retired civil servants.

(b) to (d). In accordance with the directions of Supreme Court of India in the case of S.P. Sampath Kumar Vs. Union of India that a Bench of Central Administrative Tribunal shall include atleast one Judicial Member and one Administrative Member, the Administrative Tribunals Act, 1985 was amended in 1986 thus implementing the directions of the Supreme Court in regard to the composition of Central Administrative Tribunal.

[Translation]

Closed Industrial Units

1698. SHRI SHOPAT SINGH
MAKKASAR:
SHRI PRAKASH KOKO
BRAHMBHATT:
SHRI A.K. ROY:

Will the PRIME MINISTER be pleased to state:

(a) the number of small, medium and large scale industrial units lying closed at present, State-wise; and

(b) the amount involved in these sick units and the number of employees rendered jobless?